



**HIGH COURT OF MADHYA PRADESH**  
**BENCH AT INDORE**

**FORM - 'E'**  
**Form of Supply of Information to the Applicant**  
**[Rule 4(3)]**

No. RTIA/ADL.RG-HCIND/ 2288

Indore, Dated 28/08/2014

From:

**The Additional Registrar,**  
State Public Information Officer,  
High Court of M.P., Bench at Indore.

To,

Mr. Vishnu Kumar Bhaiyya,  
Bhaiyya Chamber, 505, M.G. Road,  
Opposite Kothari Market,  
Indore.

Please refer to your application dated 16/08/2014, registered at our I.D. No. 32/2014-15, addressed to the undersigned regarding supply of information under Right to Information Act, 2005.

As per the application and as desired by you, the information regarding supply of copy of Sale-Deed, executed in favour of the nominee of the applicant(M/s Gayatri Iron Pvt. Ltd., Indore), M/s R.K. Steel & Scrap Suppliers(nominee), stated to be filed by Official Liquidator, Indore in Comp. Pet. 20/1996 of this Bench Registry, this is to inform in this regard that as per office report dated 28/08/2014, there is no Sale-Deed, as desired, found to be filed by Official Liquidator(for High Court of M.P.) on record of Comp. Pet. 20/1996(M/s Siddharth Soya V/s M/s Janak Intermediate) of this Bench Registry.

As per Section 19 of the Right to Information Act 2005, you may file an appeal to the Appellate Authority (Principal Registrar, High Court of M.P. Indore Bench) within 30 days of the issue of this order.

  
(A.V. MANDLOI)

ADDITIONAL REGISTRAR  
STATE PUBLIC INFORMATION OFFICER  
HIGH COURT OF M.P.,  
BENCH AT INDORE